

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3675**

**TO BE ANSWERED ON THE 17TH DECEMBER, 2024/ AGRAHAYANA 26, 1946
(SAKA)**

HUMAN TRAFFICKING CASES IN TRIPURA

3675. SHRI BIPLAB KUMAR DEB:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases registered for human trafficking in the State of Tripura during the last two years along with the number of Indian Nationals and foreign Nationals involved in the said cases;

(b) the number of persons apprehended in this connection during the said period; and

(c) the details of the measures adopted by the Government to curb human trafficking in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) & (b): The National Crime Records Bureau (NCRB) compiles crime statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication 'Crime in India'. The latest published report is of the year 2022. Details of cases registered and persons arrested under Human Trafficking in the State of Tripura during the years 2021 and 2022 are given below:

Year	Cases registered	Persons arrested
2021	1	1
2022	0	0

Specific information on the number of Indian nationals and foreign nationals involved in such cases is not maintained separately.

(c): 'Police' and 'Public Order' are "State-List" subjects under the Seventh Schedule to the Constitution of India. The responsibility for preventing and countering the crime of human trafficking, therefore, primarily vests with respective States/Union Territories, who are competent to deal with such offences under extant provisions of law.

However, the Government of India also supplements the efforts of the States/Union Territories in this regard by providing them guidelines on preventing and countering the crime of human trafficking, in the form of various advisories issued from time to time. The Ministry had provided financial assistance to all States/Union Territories, including the State of Tripura, for upgrading/setting up Anti Human Trafficking Units (AHTUs) covering all Districts of the States/UTs. Advisories have also been issued to establish an institutional mechanism at all levels of the State/UT, namely at the State Headquarter level, District level and Police Station level with a view to addressing the issue of human trafficking in a comprehensive and holistic manner. The Ministry of Home Affairs also provides financial assistance to the States/UTs in holding 'State level conferences' and 'Judicial Colloquiums', which are aimed at sensitizing

the Police/Law officers of the State/UT about the latest initiatives/developments relevant in addressing the issue of human trafficking in a focused and efficient manner.

For addressing cross-border/transnational issues of human trafficking, the Government of India has signed bilateral Memorandums of Understanding with several countries namely Bangladesh, United Arab Emirates (UAE), Cambodia and Myanmar and some multilateral instruments on countering human trafficking.
